

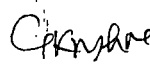
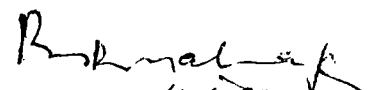


C. A. T. Bench, JAIPUR

Date of Order	Orders
<p>19.3.93.</p> <p>24/5</p> <p>15/7/93</p> <p>City out 2 the app. & exp. Govt (M. H. S.) on vide 5122 & 5123 date 29-1-97</p> <p>8</p>	<p>President, Bar, Association has intimated that the Bar Council and the Bar Association have decided not to attend the Courts on 19th, March, 93 as a token strike, to protest against proposed amendment to the Bar Council Act. We have considered the request and we are of the view that the strike is not the real way of protest. However, we are also of the view that to decide the cases in the absence of the Advocates may not serve the cause of Justice. In such circumstances we direct that the case be adjourned on <u>24.5.93 for hearing</u>.</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="520 1235 834 1414"> <p> (B.N. DHOUNDIYAL) Adm. Member</p> </div> <div data-bbox="1082 1210 1445 1414"> <p> (D.L. MEHTA) Vice-Chairman</p> </div> </div> <p>CASE NOT REACHED PUTUP FOR HEARING ON <u>15/7/1993</u></p> <p>COURT MASTER</p> <p>none present on behalf of the parties even in the second round.</p> <p>The T.A. is dismissed in default.</p> <div style="display: flex; justify-content: space-around;"> <div data-bbox="495 2114 908 2267"> <p> (G. G. MISHRA) Jurat member</p> </div> <div data-bbox="1123 2089 1528 2254"> <p> (B. B. MISHRA) Adm. member</p> </div> </div>